

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3266-3267/2000

(From the judgement and order dated 24/03/2000 in Crl. Appeal
Nos. 140 & 182/1985 of the High Court of Bombay Bench at
Aurangabad)

LIMBAJI & ORS.

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA

Respondent (s)

(With Appln(s). for bail and appln. for exempn.from filing
surr.cert.from Jail Auth. and with With Office Report)

Date : 04/12/2000 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)

Mr.C.G. Solshe,Adv.

For Respondent (s)

Mr.S.S. Shinde,Adv.,
Mr.S.V. Deshpande,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....

.SP2

Adjourned to next Monday i.e. 11.12.2000.

.SP1

(Vijay Kumar Sharma)
Court Master

(Om Prakash)
Court Master